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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :HYDERABAD BENCH

AT HYDERABAD

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O.A.614/99-

Dt.of Decision : 26-4-99.

Eluru Jagan Mohana Rao

.. Applicant.

vs

1. The Union of India, rep. by its General Manager, SE Rly, Garden Reach, Calcutta-43.
2. The Divl.Rly.Manager, SE Rly, Waltair. .. Respondents.

Counsel for the applicant : Mr.P.B.Vijaya Kumar

Counsel for the respondents : Mr.D.F.Paul,SC for Rlys.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER: (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER : (JUDL.)



..2/-



-2-

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.Durga Rao for Mr.P.B.Vijaya Kumar, learned counsel for the applicant and Mr.D.F.Paul, learned counsel for the respondents.

2. The applicant in this OA retired as Office Superintendent on 31-10-95. An amount of Rs.8,208/- was with-held from his gratuity and that was paid on 24-5-96.
3. This OA is filed praying for a direction to the respondents to release the with-held 10% gratuity amounting to Rs.8,208/- and also interest on the delayed payment of gratuity at 12% per annum, together with interest on the entire amount thus due at 24% per annum from the date on which the amounts became due to be paid.
4. The applicant has submitted two representations. One dated 23-4-97 (Annexure-I) and another representation dated 25-9-97 (Annexure-II). It is stated that both the representations are yet to be disposed of.
5. In view of the pending representations R-2 is directed to dispose of the representation within 45 days from the date of receipt of a copy of this judgement.
6. The OA is disposed of. No costs.

~~ABC. JAI PARAMESHWAR~~

~~MEMBER (JUDL.)~~

*26-4-97*

*me*  
(R. RANGARAJAN)  
MEMBER (ADMN.)

Dated : The 26th April, 1997.  
(Dictated in the Open Court)

*Ambr  
Tiwari*

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